

CENTRAL ADMINISTRATIVE TRIBUNAL : PRINCIPAL BENCH

OA No.1669/94

New Delhi this the 6th Day of November, 1995.

Hon'ble Mr. S.R. Adige, Member (A)  
Hon'ble Dr. A. Vedavalli, Member (J)

B.S. Negi,  
S/o late Sh. N.S. Negi,  
R/o C-37, Kidwai Nagar,  
New Delhi.

...Applicant

(By Advocate Sh. R.P. Oberoi)

Versus

Union of India through  
Secretary,  
Union Public Service Commission,  
Dholpur House,  
Shahjahan Road,  
New Delhi.

...Respondent

(By Senior Standing Counsel Sh. N.S. Mehta)

ORDER (ORAL)

By Hon'ble Mr. S.R. Adige, Member (A).

The applicant, who retired from service on 30.9.94 and against whom departmental proceedings were drawn up which have been kept pending till the disposal of a criminal case against certain other accused persons, has prayed for release of his retirement benefits.

2. We have heard Shri R.P. Oberoi, learned counsel for the applicant and Shri N.S. Mehta, Senior Standing counsel for the respondents.

3. After hearing both counsel, and in the absence of any indication <sup>as to</sup> when the criminal proceedings will be finally concluded, we dispose of this O.A. with a direction to the respondents to consider releasing <sup>1. The applicants</sup> retirement benefits on a purely provisional basis, on proper security <sup>2. A</sup> furnished by the applicant <sup>3. To the satisfaction of the respondents (UPSC).</sup>

(16)

4. In this connection, applicant's counsel informs us that his retirement dues include commuted value of pension approx. Rs.60,800/-; DCRG approx. Rs.30,000/- and his leave encashment approx. Rs.10,000/- i.e. approx. one lac rupees.

5. The respondents should take a final decision in this regard within three months from the date of furnishing of a security by the applicant.

6. The O.A. stands disposed of accordingly.  
No costs.

A. Vedavalli

( DR. A. VEDAVALLI )  
MEMBER (J)

R. Rajagopal  
( S.R. ADIGE )  
MEMBER (A)

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